

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(2)



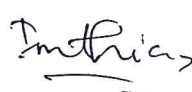
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/123/2017
PETITION NUMBER : TCP/191/2016
NAME OF THE PETITIONER(S) : Emirates Trading Agency LLC
NAME OF THE RESPONDENT(S) : M/s ETA engineering Ltd & 7 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	S. ARAVINDAN	Counsel for Petitioner for Fox Mandal & Associates	
2.	VISHNU MOHAN	Counsel for Respondent 1, 5 & 6	
3.	Intthiar Ahmed V.K For K. Goutham Kumar	Counsel for Respondent 2-4	

ORDER

Counsel in CA/123/2017 filed in TCP/191/16 present. Counsel for R1, R5 and R6 present. Counsel for R2 to R4 present. Counsel for the Applicant has filed an Application for arraying M/s. Electromechanical Technical Associates Ltd. as petitioner in the main Company Petition. The Applicant has stated therein that no fresh cause of action is to be stated and there will not be any change in the reliefs prayed. Counsel for the Respondent has filed the objections stating therein that the Application filed for impleadment is not maintainable and liable to be dismissed. But, no detailed reason has been cited in the order to show as to how the prayer of the Petitioner is going to prejudice the Respondents.

In the circumstances, the CA/123/2017 is allowed. The Petitioner is directed to change the cause title of the Petition. Put up for hearing on **09.03.2018 at 10.30 A.M.**

(CH. MOHD SHARIEF^{sed} TARIQ)
MEMBER (JUDICIAL)

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